

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1273 OF 2004

New Delhi, this the 25th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

Zile Singh
Son of Late Shri Pratap,
C-1, Central Jail Tihar,
New Delhi.

.....Applicant

(By Advocate : Shri Y.S. Chauhan)

Versus

1. Govt. of NCT
Through
Lt. Governor Delhi,
Raj Niwas, Delhi.
2. Principle Secretary Home (Jail),
Players Building,
Indra Gandhi Indoor Stadium,
I.P. Estate, New Delhi.
3. Director General,
Prison Head Quarter,
Near Lajwanti Garden,
Central Jail Tihar,
New Delhi-110064.

.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

The applicant was suspended on 18.1.2002.

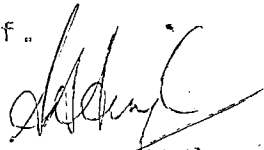
2. By virtue of the present Original Application, the applicant seeks quashing of the said order and further for a declaration that order of suspension has lapsed in view of Rule 10 of the CCS (CCA) Rules, 1965 as amended on 3.1.2004. On behalf of the applicant reliance is being placed on sub-rules 6 and 7 of Rule 10 of the CCS (CCA) Rules to contend that within the stipulated period the claim of the applicant has not been reviewed and the applicant, therefore, is entitled to be reinstated in service.

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3. In this regard, the applicant has submitted representations dated 19.3.2004, 17.4.2004 and 29.4.2004 addressed to the Director General, Central Prison Headquarter, Tihar, New Delhi.

4. At this stage, when the representations have only been preferred recently, it is directed that a decision in this regard should be taken within two months from the date of the receipt of a certified copy of this order and intimate it to the applicant.

5. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.


(S.A. SINGH)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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